

(2021) 07 KL CK 0176

In the High Court Of Kerala

Case No : Criminal Miscellaneous Application No. 1961 Of 2021

M.P.Deepa

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 15-07-2021

Acts Referred:

Narcotic Drugs and Psychotropic Substances Act, 1985 — Section 22(a)

Citation : (2021) 07 KL CK 0176

Hon'ble Judges : P.Somarajan, J

Bench : Single Bench

Advocate : E.Haridas, P.V.Midhun, E.C.Bineesh

Final Decision : Dismissed

Judgement

P.Somarajan, J

This CrI.M.C. came up for admission today. It is pertaining to an order dated 15.01.2021 in CMP No.2251/2020 of Judicial First Class Magistrate

Court, Thalassery rejecting an application for interim custody of the vehicle. The offence alleged is under Section 22(a) of the Narcotic Drugs and

Psychotropic Substances Act. As such, the jurisdiction is vested with the District Drug Disposal Committee.

Without prejudice to the right of the petitioner to approach the competent authority, the present case is hereby dismissed.